

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 934/2016

IN THE MATTER OF:

Rajiv Kumar & Anr.

.....Petitioners

v.

Ecnon Residency Buildcon Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 433 & 434

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

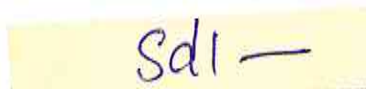
For the Petitioner(s) :

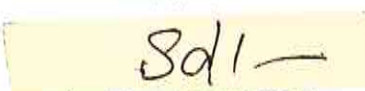
For the Respondent(s) :

ORDER

Learned counsel for the petitioner applies for withdrawal of the petition with liberty to file fresh one on the same cause of action under the Insolvency and Bankruptcy Code, 2016 or any other remedy in accordance with law.

The prayer made by the learned counsel is accepted and liberty is granted in terms thereof.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

29.08.2017

Vineet